

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
LOK SABHA
UNSTARRED QUESTION NO.5680
TO BE ANSWERED ON THE 7TH APRIL, 2017
DEFENCE PROJECTS

5680. SHRIMATI HEMA MALINI:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has signed deals with foreign vendors / entities for projects in defence sector under Make in India policy;
- (b) if so, the details thereof along with the types of projects and amount of investment;
- (c) the total number of individuals likely to get employment in the said projects; and
- (d) the time by which the projects are likely to be operational?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE
रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)
(डा. सुभाष भामरे)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 5680 FOR ANSWER ON 7.4.2017

1. The Defence Procurement Procedure (DPP)-2016 has provision for capital acquisition of defence equipment under categories of 'Buy (Indian-IDDMM)', 'Buy (Indian)', 'Buy & Make (Indian)', 'Make', 'Buy & Make' and 'Buy (Global)'. Under 'Buy (Indian-IDDMM)', 'Buy(Indian)', 'Buy & Make (Indian)' and 'Make' categories, the contracts are signed with Indian vendors, and for 'Buy & Make and 'Buy (Global)' categories, the contracts are signed with foreign vendors. During the last two years and the current year till Dec 2016, the Government has signed 141 contracts with total value of approx. Rs 2,00,011 crore for capital procurement of defence equipment, out of which, 90 contracts worth approx. Rs 83,345 crore have been signed with Indian vendors under 'Buy (Indian-IDDMM)', 'Buy (Indian)', 'Buy & Make (Indian)' and 'Make' categories, while 51 contracts worth approx. Rs 1,16,666 crore have been signed with foreign vendors under 'Buy (Global)' and 'Buy & Make (Global)' categories of capital acquisition.

2. The defence equipment for which contracts have been signed inter-alia include rockets, radars, artillery guns, helicopters, aircraft, missiles, ammunition and simulators. The timelines for operationalization of a contract are governed by the terms and conditions of the contract. The time taken to undertake capital procurement of defence equipment depends on the nature, size and complexity of the equipment.

3. As the projects are executed by the respective firms, post award of the contract, the data related to the employment generation in the projects is not maintained in the Department.
